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**తెలంగాణ రాజపత్రము**  
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**No. 10] HYDERABAD, MONDAY, SEPTEMBER 12, 2022.**

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**TELANGANA BILLS**

**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana Legislative Assembly on 12th September, 2022.

**L. A. BILL No. 10 OF 2022.**

**A BILL TO PROVIDE FOR THE CONSTITUTION OF THE TELANGANA STATE UNIVERSITIES COMMON RECRUITMENT BOARD FOR DIRECT RECRUITMENT TO THE POSTS OF TEACHING AND NON-TEACHING IN THE UNIVERSITIES OF THE STATE OF TELANGANA, EXCEPT MEDICAL UNIVERSITY AND THE MATTERS CONNECTED THEREWITH AND INCIDENTAL THERETO.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-third year of the Republic of India as follows:-

[1]

B.57-1

- Short title, extent and commencement.** 1. (1) This Act may be called the Telangana Universities Common Recruitment Board Act, 2022.
- (2) It extends to the whole of the State of Telangana.
- (3) It shall come into force at once.
- Definitions.** 2. In this Act, unless the context, otherwise requires,-
- (a) “**Associate Professor**” means a teacher of a college or University duly appointed or promoted by the competent authority as per the University Grants Commission Regulations and directives or Statutes framed by the State Government;
- (b) “**Assistant Professor**” means a teacher of a college or University duly appointed or promoted by the competent authority as per the University Grants Commission Regulations and directives or Statutes framed by the State Government;
- (c) “**Chairperson**” means the Chairperson appointed under section 4 of the Act;
- (d) “**Common Recruitment Board**” means the Telangana State Common Recruitment Board constituted under section 3 of the Act;
- (e) “**Constituent College**” means a teaching institution maintained or controlled by the University or State Government in which education of graduation and above is given;
- (f) “**Department**” means the Department as constituted in a State University as per its Statutes/ Ordinances;
- (g) “**Government**” means the State Government of Telangana;
- (h) “**Medical University**” means Kaloji Narayana Rao University of Health Sciences or any other University to be established in future by legislation;
- (i) “**Institution**” means institution maintained or recognised by the University;

(j) “**Member**” means a member of the Common Recruitment Board and includes the Chairperson;

(k) “**Non-Teaching Posts**” means a person appointed to any category of non-teaching posts and such other posts as specified by the University;

(l) “**Notification**” means the Notification published in the Telangana Gazette and the word ‘notified’ shall be construed accordingly;

(m) “**Prescribed**” means prescribed by the rules and regulations made under this Act;

(n) “**Professor**” means a teacher of a college or University duly appointed or promoted by the competent authority as per the University Grants Commission Regulations and directives or Statutes made by the State Government;

(o) “**Secretary**” means the Secretary appointed under section 5 of the Act;

(p) “**Teacher**” means Professor, Associate Professor and Assistant Professor imparting instruction in department, college or institute maintained by the University or constituent College;

(q) “**Teaching posts**” means a person appointed to any category of teaching posts and such other posts as specified by the University;

(r) “**University**” includes university established under the Professor Jayashankar Telangana State Agricultural University Act, 1963, Dr.B.R.Ambedkar Open University Act, 1982, the Potti Sreeramulu Telugu University Act, 1985, the Telangana Universities Act, 1991, P.V.Narsimha Rao Telangana Veterinary University Act, 2005, Sri Konda Laxman Telangana State Horticultural University Act, 2007, the Rajiv Gandhi University of Knowledge Technologies Act, 2008, the Jawaharlal Nehru Technological Universities Act, 2008, the Jawaharlal Nehru Architecture and Fine Arts University Act, 2008 or any other University to be established by legislation except Medical University.

Act No. 24  
of 1963.  
Act No.11  
of 1982.  
Act No.27  
of 1985.  
Act No.4  
of 1991.  
Act No.18  
of 2005.  
Act No.30  
of 2007.  
Act No.18  
of 2008.  
Act No.30  
of 2008.  
Act No.31  
of 2008.

**Constitu-  
tion of  
Common  
Recruitment  
Board.** 3. (1) The State Government shall, by notification in the Official Gazette, constitute the Telangana Universities Common Recruitment Board.

(2) The Common Recruitment Board shall be a Board constituted, having its Head Office in Hyderabad, which will have perpetual succession and its common seal and may sue or may be sued in the said name.

**Composi-  
tion of  
the  
Common  
Recruit  
ment  
Board.** 4. (1) The Common Recruitment Board shall consists of a Chairperson and four members.

(2) The Chairperson of the Telangana State Council of Higher Education, Hyderabad shall be the ex-officio Chairman of the Common Recruitment Board.

(3) The Members of the Common Board shall be,-

- (i) the Special Chief Secretary / - Member  
Principal Secretary /  
Secretary to Government,  
Higher Education Department.
- (ii) the Special Chief Secretary / - Member  
Principal Secretary /  
Secretary to Government,  
Administrative Department  
concerned.
- (iii) the Special Chief Secretary / - Member  
Principal Secretary / Secretary  
to Government,  
Finance Department.
- (iv) the Commissioner of - Member  
Collegiate and Technical Convenor  
Education, Hyderabad.

(4) The Common Recruitment Board may invite persons who is or has been Vice-Chancellor or any subject Expert, who is or has been a Professor with a minimum experience of 10 years, as special invitees.

(5) The quorum for meeting of Common Recruitment Board shall be three members (including Chairman).

(6) The senior most Member of the Common Recruitment Board shall function as Chairperson in case of any casual vacancy occurring to the post of Chairperson.

(7) The Commissioner of Collegiate Education, Hyderabad and the Secretary, Telangana State Council of Higher Education, Hyderabad shall provide administrative support for functioning of the Common Recruitment Board.

5.(1) There shall be a Secretary to the Common Recruitment Board who shall be a full time Officer.

**Secretary of the common Recruitment Board.**

(2) The Secretary shall be appointed by the Government in the manner as may be prescribed.

6. Notwithstanding anything contained in any other law for the time being in force or in any contract, custom or usage to the contrary, the Common Recruitment Board shall be competent authority to recommend persons for Direct Recruitment to the Teaching and Non-Teaching posts in the Universities and the constituent colleges of the State of Telangana, except Medical University:

**Powers and Functions of the Common Recruitment Board.**

Provided that, for selection of persons for Direct Recruitment to the teaching posts, the Common Recruitment Board shall follow the University Grants Commission Regulations and the Regulations issued by other Regulatory bodies, as far as practicable for Common Recruitment in the Universities.

7. (1) The manner of selection of persons for Direct Recruitment to the posts of Teaching and Non-Teaching in the University shall be such as may be provided for by Regulations.

**Manner of selection of persons and procedure for the conduct of business of the Common Recruitment Board.**

(2) The procedure for the conduct of business of the Common Recruitment Board shall be such as may be provided by Regulations.

Effect of recommendations of the Common Recruitment Board.

8. Notwithstanding anything contained in any other law for the time being in force or in any contract, custom or usage to the contrary, the appointment by Direct Recruitment to the Teaching and Non-Teaching posts shall be made on the recommendation of the Common Recruitment Board.

Power to call for records etc.,

9. The Common Recruitment Board may call for any record, report or other information from any Constituent college or University, if in its opinion, such record, report or other information is necessary for efficient discharge of its functions, and the constituent college or the University, as the case may be, shall furnish such record, report or other information to the Common Recruitment Board.

Report of the Common Recruitment Board.

10. The Common Recruitment Board shall submit a report annually to the Government as to the work done by the Common Recruitment Board.

Power of State Government to make rules.

11. (1) The State Government, by notification in the Official Gazette, may make rules for appointment and service conditions of the Secretary, Officers and or Staff of the Common Recruitment Board and for carrying out objects and purposes of this Act, including for any other matter which has to be or may be prescribed.

(2) Every rule made under this Act shall, immediately after it is made, be laid before the Legislature of the State, if it is in session and if it is not in session, in the session immediately following for a total period of fourteen days which may comprise in one session or in two successive sessions and if, before the expiration of the session in which it is so laid or the session immediately following,

the Legislature of the State agrees in making any modification in the rule or in the annulment of the rule, the rule shall, from the date on which the modification or annulment is notified, have effect only in such modified form or shall stand annulled as the case may be, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

12. (1) Subject to the prior approval of the Government, the Common Recruitment Board may frame Regulations for regulating its work and procedure including the process of selection of eligible candidates.

Power of the Common Recruitment Board to frame Regulations.

(2) The State Government may direct such additions, deletions and modifications to the Regulations made by the Common Recruitment Board as it deems fit.

13. (1) The provisions of the Acts specified in the Schedule, in so far as they relate to selection of persons for Direct Recruitment to Teaching and Non-Teaching posts in Universities are hereby repealed.

Repeal and Savings.

(2) The repeal of any provisions under this Act shall not affect any other enactment in which the repealed provisions has been applied, incorporated or referred to; and this Act shall not affect the validity, invalidity, effect or consequences of anything already done.

(3) Notwithstanding such repeal, anything done or any action taken on the recommendation of the Common Recruitment Board under the Act or any other University to be established, shall be deemed to have been done or taken under this Act, as if this Act was enforced on the day on which such thing was done or such action was taken.

**SCHEDULE**  
**(see section 13)**

Sl.No.	Year	Act No.	Short Title	Extent of Repeal.
1.	1963	24	Professor Jayashankar Telangana State Agricultural University Act, 1963.	Section 32.
2.	1982	11	Dr.B.R.Ambedkar Open University Act, 1982.	Section 8.
3.	1985	27	Potti Sreeramulu Telugu University Act, 1985.	Section 13.
4.	1991	4	The Telangana Universities Act, 1991.	Section 43.
5.	2005	18	P.V.Narsimha Rao Telangana Veterinary University Act, 2005.	Section 34.
6.	2007	30	Sri Konda Laxman Telangana State Horticultural University Act, 2007.	Section 45.
7.	2008	18	The Rajiv Gandhi University of Knowledge Technologies Act, 2008.	Statute 14.
8.	2008	30	The Jawaharlal Nehru Technological University Act, 2008.	In the Schedule -I, in item II, the sub-item V. Selection Committee.
9.	2008	31	The Jawaharlal Nehru Architecture and Fine Arts University Act, 2008.	In the Schedule, in item II, the sub- item V. Selection Committee.



**STATEMENT OF OBJECTS AND REASONS**

Fifteen State Universities in the State of Telangana are under the administrative control of the Higher Education Department, Agriculture and Cooperation Department and Animal Husbandry, Dairy Development and Fisheries Department. Out of these 15 Universities, seven are Conventional Universities and are governed by the Telangana Universities Act, 1991, they are Kakatiya University, Warangal; Osmania University, Hyderabad; Telangana University, Nizamabad; Mahatma Gandhi University, Nalgonda; Sathavahana University, Karimnagar; Palamuru University, Mahabubnagar and Telangana Mahila Viswa Vidhyalayam (Women's University), Hyderabad and eight other Universities, they are Professor Jayashankar Telangana State Agricultural University, Hyderabad; Dr.B.R.Ambedkar Open University, Hyderabad; Potti Sreeramulu Telugu University, Hyderabad; P.V.Narsimha Rao Telangana Veterinary University, Hyderabad; Sri Konda Laxman Telangana State Horticultural University, Mulugu; the Rajiv Gandhi University of Knowledge Technologies, Basara; the Jawaharlal Nehru Technological University, Hyderabad; the Jawaharlal Nehru Architecture and Fine Arts University, Hyderabad; which are governed by their own separate Acts.

At present separate provisions were laid down for recruitment of various Teaching and Non-Teaching posts in the universities under the relevant universities Acts. Further, there are no uniform guidelines for the recruitment of various Teaching and Non-Teaching posts in the universities. So it is difficult to take up the recruitment process of the posts. Therefore, it is felt necessary to take up a centralized recruitment process of Teaching and Non-Teaching posts through a Common Recruitment Board for all the Universities in the State.

The Council of Ministers vide Resolution No.409/2022 dt:12.04.2022, resolved for centralized Recruitment of Teaching and Non-Teaching posts in the Universities under the administrative control of the Higher Education Department, Agriculture and Cooperation Department and Animal Husbandry, Dairy Development

and Fisheries Department through a Common Recruitment Board by following due Legislative process.

Accordingly, the Government have constituted a Common Recruitment Board for Centralized Recruitment of Teaching and Non-Teaching posts in the State Universities, except Medical University and decided to amend the relevant University Acts by way of legislation vide G.O.Ms.No.16, Higher Education (UE.A2) Department, Dated 23.06.2022.

To achieve the above object, Government have decided to bring a new legislation by repealing certain provisions relating to selection of persons by direct recruitment to the Teaching and Non-Teaching posts provided in the respective Universities Acts, by way of legislation.

This Bill seeks to give effect to the above decision.

**P. SABITHA INDRA REDDY,**  
Minister for Education.

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

Clauses 3, 5, 7, and 11 of the Bill authorizes the Government to issue notifications or to make rules in respect of matters specified therein and generally to carry out the purposes of the Act. All such rules so made or notifications issued which are intended to cover matters mostly of procedural in nature are to be laid on the Table of the both the Houses of the State Legislature and will be subject to any modifications made by the State Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

**P. SABITHA INDRA REDDY,**  
Minister for Education.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND THE CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY**

The Telangana Universities Common Recruitment Board Bill, 2022, after it is passed by both the Houses of State Legislature may be submitted to the Governor for her assent under article 200 of the Constitution of India.

**P. SABITHA INDRA REDDY,**  
Minister for Education.

**Dr. V. NARASIMHA CHARYULU,**  
Secretary to State Legislature.